

Bank on 21st January, 1986 for a total loan of \$ 250 million—\$ 90 million to GOI and \$ 160 million to ICICI with GOI guarantee for the Industrial Export (Engineering Products) Projects. The objective of the Project is to assist the Government of India in carrying out its programme to increase competitiveness and exports of manufactured products, particularly in the engineering sub-sector. World Bank financing would cover the foreign exchange portions of eligible term loans made by ICICI and participating commercial banks to engineering enterprises and ancillaries.

Non Settlement of Dues to Investors by Share Brokers.

4948. SHRI KRISHNA SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether Government had issued a directive to Delhi Stock Exchange Board in 1984 that all transactions pending upto February 12, 1984 be settled by delivery upto March, 1984 or else by closing them out at the rates prevalent on March 26, 1984 ;

(b) whether it is a fact that the directive has not been complied with by the brokers by actual payment of their dues to the investors ;

(c) if so, the total amount still outstanding from the brokers to the investors ; and

(d) the action proposed to be taken by Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANRDHANA POOJARY) : (a) In pursuance of Government directive dated 15th February, 1984 issued to Delhi Stock Exchange, the Board of the Exchange had decided that all pending transactions upto February 12, 1984 be settled by delivery and payment upto March 23, 1984 or else that the unsettled transactions would be treated as closed at the closing price of 26th March, 1984.

(b) and (c) According to the Delhi Stock Exchange, the actual payment of dues to the investors have not been made so far since the settlement amongst the members of the Exchange has not yet been completed. The Exchange has estimated the total payment involved in the transactions which were closed out at the rates as prevalent on 26.3.84 at about Rs. 40 lakhs. However, the actual amount to be paid to the investors is not known.

(d) Government have directed the Delhi Stock Exchange to take immediate action to settle the pending cases.

PM's Discussion with President of Bangladesh during SAARC Regarding Chakma Refugees

4949. SHRI SANAT KUMAR MANDAL: Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) Whether the Prime Minister during his recent meeting with President of Bangladesh at the time of SAARC Summit in Bangalore discussed the repatriation of all the Chakmas to their homeland in Chittagong Hill tracts ; and

(b) if so, reaction of Bangladesh President thereto ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI NARAYAN DATT TIWARI) : (a) and (b) Yes Sir. It was agreed between the two leaders that Chakma refugees would be repatriated to Bangladesh.

Threat of Imposing Counter-Vailing Duty on Indian Engineering Exports by USA

4950 SHRI INDRAJIT GUPTA : Will the Minister of COMMERCE be pleased to state :

(a) whether it is fact that the US Government has threatened to impose counter-vailing duty on India's engineering exports to that country to neutralise benefits of International Price Reimbursement Scheme (IPRS) given to engineering exporters by Indian Government.